

**GOVERNMENT OF INDIA
LABOUR
LOK SABHA**

UNSTARRED QUESTION NO:5028
ANSWERED ON:27.08.2001
NON-PAYMENT OF EPF
DINESH CHANDRA YADAV

Will the Minister of LABOUR be pleased to state:

- (a) whether the members of Business India Provident Fund Trust and the employees of Business India Television International Limited (BITIL) have made a complaint for delay in disposal of matters of final settlement of their provident fund and granting advance as per the rule;
- (b) if so, the details thereof;
- (c) whether several employees who are on the verge of starvation have already resigned;
- (d) if so, the number of employees who have resigned so far;
- (e) whether the employees of BITIL are not providing details of their personal provident fund account;
- (f) if so, the details thereof;
- (g) whether the Government propose to take any action against the Business India Provident Fund Trust of flouting the laws regarding provident fund;
- (h) if so, the details thereof; and
- (i) if not, the reasons therefor?

Answer

MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA)

(a) to (i): Employees Provident Funds Organisation has received some complaints about the functioning of Business India Provident Fund Trust from some employees of M/s. Business India Television International Ltd. who are members of the said Trust.

Since investigations of the functioning of Business India Provident Fund Trust revealed some serious irregularities, the relaxation order issued under para 79 to the said trust was withdrawn and necessary action as contemplated under law was taken by EPFO and as a result the entire arrears of contribution amounting to Rs. 2.3 crore were realized.

The establishment has, however, filed a writ petition before the Hon'ble High Court at Mumbai wherein the Hon'ble High Court stayed the withdrawal of relaxation subject to the employer furnishing a bank guarantee and has also defroze the attachment of the bank accounts. On account of the stay order of the Hon'ble Mumbai High Court, securities have not been transferred to the Employees' Provident Fund Organisation and Employees' Provident Fund Organisation cannot settle any claim as the matter is now sub-judice.